

(b) No Sir; as far as Government are aware, the matter has not been discussed by the Board of Governors of the N.I.S.

(c) Government are satisfied that the proposed merger of the two Institutions will make for better co-ordination between their activities and will be in the interests of sports in the country.

#### Typing test for Confirmation of Government Employees

1202. Shri S. M. Banerjee: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have recently relaxed the condition of Typing test as precedent to confirmation in the case of the Central Secretariat Clerical employees;

(b) if so, the details and nature of the relaxation granted; and

(c) the reasons for granting the relaxation?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). Yes; Sir, but only in respect of temporary Lower Division Clerks who (i) have attained the age of 45 years or may attain this age and (ii) have completed 10 years continuous service in the grade of L.D.C. provided they have made at least two genuine attempts to pass the typing test and they are considered suitable for such confirmation.

(c) The relaxation was allowed in view of the fact that there is little chance of this category of employees qualifying in a typing test at 30 words per minute because of their age and but for the relaxation they will be denied confirmation and pensionary benefits.

#### Advance Increments to L.D.Cs.

1203. Shri S. M. Banerjee:  
Shri Eswara Reddy:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have discontinued the grant of 4 advance in-

crements to the Lower Division Clerks in Central Secretariat Offices;

(b) whether after the withdrawal of this concession, the increments were again given to a particular section of Clerks; and

(c) if so, the reasons for not granting the increments to all the employees?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir, with effect from 28-9-1960.

(b) Some of the Lower Division Clerks had become eligible for the advance increments from a date prior to 28-9-1960, but could not be granted the benefit before that date due to administrative delays. Such persons were also made eligible for the concession subsequently provided they were considered suitable for confirmation in the grade of Lower Division Clerk from a date prior to 28-9-1960.

(c) The increments were discontinued in pursuance of a recommendation of the Second Pay Commission, as no such benefit is admissible to Lower Division Clerks in the subordinate offices and there are no special reasons for making a distinction between the two categories. The question of granting the increments to all Lower Division Clerks in the Central Secretariat after 28-9-1960 does not, therefore, arise.

#### Expenditure on Sheikh Abdullah

1204. Shri Daljit Singh:  
Shri Hukam Chand  
Kachhavalya:  
Shri Onkar Lal Berwa:  
Shri Jagdev Singh Siddhanak  
Shri Bade:  
Shri Yudhvir Singh:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1732 on the 8th September, 1965 and state:

(a) whether any steps have been taken to reduce the expenditure on Sheikh Abdullah.